# CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH, LUCKNOW

CAUSE	TA No. 1936/85	OF	**************************************	
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2.	Judgment ander dt 18	3-11-92	AS	to. Az
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#### 12.7.1989.

#### Hon. D.K. Agrawal, Member (J)

The applicant in person. Sri K.C. Sinha, Addl.

Standing Counsel for the Union of India has prayed for an adjournment on the ground of his health. However, he had not filed power of Mr. K.C. Sinha on record representing the 3 respondents. Therefore, this Tribunal can not treat his as counsel for respondents, unless his Vakalatnama is brought on record. Sri Ved Prakash, Dy.

Director, Defence Estate, Ministry of Defence, Head Quarters Central Commondant is present in Court. He has been directed to convey the order of the court for compliance.

Counter and rejoinder affidavit have not exchanged. Fixed 23.8.89 for hearing.

Member (J)

(ha)

He No counter has been filed on behalf of O.R. 16 4 to S. L. OR NI I to S. have been filed.

No sejocnide filed .
Submitted to order.

N. C.A. 4R.A filed on

behalf of other parties.

22/11

#### Hon' Mr. D.K. Agrawal, J.M.

23/8/89 None for the applicant.

Shri C.B. Pandey holding brief of Shri

U.K. Dhaun counsel for respondents No. 1.to 3.

Put up this case on 17/10/89 for orders.

OR RA tiled + day

Counter & Rejoinder

a behalf of 0.P. No 4

(sns)

Hon' Mr. D.K. Agrawal, J.M. Hon' Mr. K. Obayya, A.M.

17/10/89 Shri P. Sundram Advocate appears for the applicant. Counter affidavit has been filed on behalf of respondent nos. 1, 2 & 3. Respondent nos. 4 to 8 hasknot been filed despite notice. Thus the pleadings are complete towards the contesting respondents. Therefore, list this case on 8-12-89 for hearing.

Dragownl J.M.

(sns)

0/12/25

Hon. Ix. J. Roman, Am.
The repust for adjournment. on behalf of the U.K. Dhowan, the ease be listed too fixed hearing on 30/1/20.

Care not reached. Adj. to 20.3.70

No Sitting Adj. to Boc 1-6-90 B 28/8/90

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## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL (LUCKNOW BENCH) LUCKNOW.

.O.A. NI.

199 (L)

T.A NO 1126/13

Date of Decision  $\sum_{i=1}^{n} \frac{f(i)}{f(i)}$ 

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Petitioner.

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Advocate for the Petitioner(s)

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Advocate for the Respondents

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The Hon'ble Mr. ( ) The Ho

- 1. Whether reporter of local papers may be allowed to see the Judgment ?
- 2. To be referred to the reputer or not ?
- 3. Whether tobe circulated to other benches ?
- 4. Whether tobe their Lord ships wish to see the fair to copy of the Judgment ?

VICE-CHAIRMAN/MEMBER

193402 (T) 237 90 Hon Mr. Justice K. Matt. V.C. Hom. Mr. K. obayya On the segned of both the parties can is adjan to 28/x/90 V.C. 10 sithing Adi 40 21.11.90 23.10190 How. mr Justice K- Hath VC ス۱:11.ぺっ Hon. Mr -M. M. Singh on the original of coursel for respondent case is Adjourned to 30.1.01. HAM. 50191-No sitting Adi to 28.2.91. 28.2.91: No Sitting case is adjourned to 2.5.91 for heaving, only

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CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH, LUCKNO

T.A.No.1936 of 1987.

Versus

Union of India & others .........Respondents.

Hon'ble Mr. Justice U.C. Srivastava, V.C.

Hon ble Mr. K. Obavva A. M.

(By Hon'ble Mr. Justice U.C. Srivastava, V.C.)

This is a transferred case under section 29 of the Administrative Tribunals Act.

- The applicant filed a writ petition before the Lucknow Bench of Allahabad High Court with the prayer that the orders dated 21.8.85 and 2.9.85 may be quashed and the respondents may be directed to conside the candidature of the applicant for promotion to the post of High Selection Grade Telegraph Master with reference to the vacancy falling in the year 1985.
- The applicant has claimed the promotion on the ground that in view of O.M. dated 27.11.72, the two lists were to be prepared and non-preparation of such lists has afforded undue advantage to the respondents no.4 to 8 and there being no reservation for the scheduled tribe candidates, the respondent no.7 could not have been promoted or considered by the Departmental Promotion Committee in view of the juniority with reference to the other persons eligible and fast the three scheduled caste candidates were already working, on the promotional post, no further reservation could be made so as to create a situation which may result in exceeding reservation than prescribed.
- 4. The applicant started his service as a Telegraphist and he was promoted to the post of Lower Selection Grade Telegraph Master in the year

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1980 and this promotion he got because he succeeded in the departmental examination as:1/3rd promotions were to be made through departmental examinations. Later on, he was promoted on adhoc basis in the higher selection grade vide order dated 28.9.84. The responden -s No.4 to 8 were also working as telegraphists but according to the applicant, they were junior to him but the appointments were given to them, it appears, on the ground that there were number of scheduled caste and scheduled tribe, even though their quota was full. In fact, the post should have been given to him and not to the respondents. It is not necessary to enter into the controversy so far as the facts are concerned and the legal position in this behalf is clear. This matter has engaged the attention of Allahabad High Court in the case of 'J.C. Malik & other Vs. Union of India & others 'Writ Petition No.1809/72) in which the High Court made the following observation

> "The chart indicates that if 15% quota is against the available waencies, the result would be that by December, 1984, scheduled caste will be having 56% of posts in the cadre of A grade Guards. This would be in violation of Clause (i) to Article 16 of the Constitution. Article 16(1) ensures equality of opportunity to all the citizens in matters relating to appointments to any office under the State, and Clause (4) of Article 16 read with Article 335 is an exception to Clause (1) which confers power on the State to make reservation in the matter of appointments in fawur of scheduled castes, S/tribes and ther backward classes. The power conferred under Clause (4) cannot be exercised in a manner to make the reservation so excessive that it may practically deny a reasonable opportunity of employment to members of other communities (T Devadasa Vs. Union of India & another'

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5. The SIP against the same was filed which is still pending in which the Supreme Court has directed that the order passed by the Allahabad High Court may be given effect to and the operative portion of the order reads as under:

"We clarify our order dated 24.2.84 by directing that the promotion which may be made hereafter will be strictly in accordance with the judgment of the High Court and such promotions will be subject to the result of the appeal. If any promotions have been made after 24.2.84 otherwise than in accordance with the judgment of High Court such promotions hall be adjusted against the future vacancies CMP is disposed of accordingly."

consider the case of the applicant for promotion with effect from the date in accordance with the directions given by the Supreme Court and in case he is found entitled to the same, he will be given promotion from that date. However, we make it clear that in case the order, passedin J.C.Malik's case is reversed and some other view is taken, obviously the same will be given effect to. Accordingly, the application stands disposed of finally. No order as to costs.

MEMBER (A)

VICE CHAIRMAN.

DATED: NOVEMBER 18,1992.

(ua)

ORDER SHEET
IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

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### IN THEHON BLE HIGH COURT OF JUDICATURE AT

ALLAHABAD LUCKNOW BENCH LUCKNOW

Writ Petition No. 100 of 19



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In the matter of : .

Constitution of India

In the matter of :

Article 226 of the Constitution of India

And

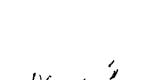
In the matter of :

Sri Bharat Singh, aged about
46 years son of Sri Ram Yagya
Singh, resident of 567/92,C,
Anand Nagar, Barha Road, Lucknow

...Petitioner

Versus

 The Union of India, through the Secretary Ministry of Communication, Sanchar Bhavan, New Delhi.



General Manager, Tele Communication, U.P. Circle, Lucknow.

King W

- 2. Rangra Chief Superintendent, Central Telegraph Office, Lucknow.
- 4. Sri Rajendra Kumar, adult in age, father's name not known to the petitioner C/O Central Telegraph Office, Kanpur.
- 5. Sri R.N.Dehre, adult in age, father's name not known to the petitioner C/O Central Telegraph office, Lucknow.
- 6. Sri K.P.Kureell, adult in age, father's name not known to the petitioner, C/O Central Telegraph office, Lucknow.
  - Sri Baba Din Singh, adult in age, father's name not known to the petitioner, C/O Central Telegraph Office, Varanasi.
- 8. Sri T.R.Ken, adult in age, father's name not known to the deponent, C/O Central Telegraph Office, Agra.

...Respondents.

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To,

The Hon'ale Chief Justice and His Companion Judges of the above court.

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Sir,

The petitioner most respectfully states as under:

- 1. That the petitioner entered the services of the respondents 1 to 3 as telegraphist in the them then pay scale. The promotion from the post of telegraphist is made as under:
- i) From telegraphist to the post of lower Selection grade telegraph master.
- ii) From Lower Selection grade telegraph Maste to higher selection grade telegraph master.
- iii) From Higher selection grade telegraph

  master to general Civil Service Cadre

  Class-2.

is made on the basis of seniority subject to rejection of un-fit. These promotions are regulated by the orders which have been issued from time to time and shall be referred to at the appropriate place in the present writ petition.

3. That the petitioner, as already indicated, was appointed on the post of telegraphist w.e.f.

Ist of March 1963. The petitioner was promoted to the post of lower selection grade telegraph maste w.s.f. 5th of Feb. 1980. The promotion to the post of lower selection grade used to be made in two manners:

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One third promotions used to bemade through departmental examinations and

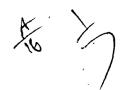
the rest of two third promotions used to be made on the basis of seniority subject to the rejection of unfit..

The petitioner was premoted on account of his success in the departmental examination.

- 4. That on the basis of good work, record and seniority the petitioner was premoted on adhoc basis in higher selection grade by an order dated 28th of September, 1984 which took effect on 1st of October, 1984. The order whereby the petitioner was directed to be promoted in higher selection grade telegraph master is being annexed as ANN\_XURE-1 to this writ petition. It is this post on which the petitioner is still working.
- working as telegraphist and in order to have the comparative study of the following charge is being given to show the respective date of confirmation as telegraphist and also confirmation on the post of lower selection grade telegraph master:

Sl.No Names Confirmation Confirmation conthe post of the post of of Telegraphist Lower selectic grade telegraphists.

<sup>1.</sup> Sri Bharat Singh (Petitioner)



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1	ÿ <u> </u>	<b>Š</b> 3	<u> </u>
2.	Sarvsri Rajendra Kumar Respondent No.4	1.3.65	1.3.84
3.	B.N.Dohre Respondent No.5	1.3.65	1.3.84
4.	K.P.Kureel, Respondent No.6	1.3.65	1.3.84
5.	Mabudin, respondent No.7	1.3.78	net confirmed
6.	<b>5.</b> R.Ken Respondent No.8	7.9.57	1.3.84.

The above chart has been prepared on the basis of the seniority list the copy of which isbeing annexed as <u>ANNEXURE-2</u> to this writ petition.

That the respondents 4 to 8 belong to the schedule caste and schedule tribes and availing the advantage of reservation they succeeded in getting the promotions on the basis of quota system. relevant rule prescribing the condition and the manner in which the reservations have to be made is contained in office memorandum No. 27/2/71-Estab. (SCT)dated 27th of November 1972. The copy of the aforesaid office memorandum is being annexed as ANN\_XURE-3 to this writ petition. A perusal of the aforesaid order would show that a policy was determined in regard to the reservation for schedule caste and schedule tribes' officer in respect of the posts to be filled up by promotion on the basis of seniority subject to fitness and it was decided that there would be 15% reservation for schedule caste and 7-1/2% reservation of the

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schedule tribes. This policy was to uniformilly apply in all classes and grade of service. In accordance with the aforesaid office memorandum the, respondent Nos4 to 8 ,though were junior in the gradation list in comparison to the other general candidates in basic a cadre, were given concession and to fill up the reservation quota they were afforded promotion out of turn.

That recently in August 1985 the departmental

promotion committee met to consider the substantive promotions in the cadre of higher selection grade telegraph master. The respondents 1 to 3 did not consider the candidature of the petitioner and other similarly situate persons except the respondents It may be indicated that in the entire cadre of U.P., ax the post of higher selection grade telegraph master, there are 7 posts. Out of these 7 posts, 2 posts were already occupied by the two persons belonging to the schedule costs. The rest 5 have again been filled up by all the schedule caste and schedule tribes candidates; consequently all the posts have now been diverted to the parsons belonging to the schedule caste and schedule tribes. community. This is the result of practicing inquality amongst the equals. As would be evident from the office memorandum dated 27th of November, 1972, at each time whenever the promotion is to be made, the procedure prescribed thereunder has to be followed. The consequence therefore, is that whenever the Departmental Promotion Committee is to meet for further promotions, the two lists have to be prepared; one of the general candidates and the

other of the candidates belonging reserved quota.

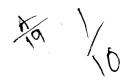
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The preparation of a combined seniority list is only contemplated to be made for one calendar year and to remain in operation for further promotion if the vacancy falls vacant within that year. In the instant case ,with reference to the impugned premotions there is no occasion to prepare a waiting list in view of the fact that the number of the posts are definite and definite number of persons are promoted. Such uniform practice has always been adopted and at no point of time any waiting list was prepared with regard to the higher selection grade telegraph master. The copy of the corder vide which the promotion of petitioners 4 to this writ petition.

8. That while making the impugned selection the Departmental Promotion Committee applars to have taken aid of clause-4v)of clause-3 of the Office Memorandum dated 27th of November, 1972 and in regard to the substantive promotions only one select list was prepared and procedure prescribed for the promotions by the same office memorandum was not followed; as a consequence whereof the petitioners candidature was not considered and all the respondents 4 to 8 , who on account of their promotion through reservation quota were placed as senior, were only considered as and the promotions were afforded to them.. As a consequence of promotion of the respondents 4 to 8 the putilioner was directed to be referted to his substantive post vide order dated 2nd of September, 1985 the copy of which is being annexed as ANNEXURE-5 to this writ petition.

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9. That the peticioner on coming to know that the respondents 1 to 3 were going to make illegal selection by adopting illegal procedure made a representation dated 18th of June, 1985, the copy of which is being annexed as ANNEXURE-6 to this writ petition. However, no thought was given to his representation and the order daked of premetion was passed.

9.

That the nen consideration of the petitioner's claim has the effect of extending discriminating treatment to the petitioner amongst the similarly situate persons i.e. the respondents 4 to 8. petitioner respectfully submits that in the event the office memorandum referred above is interpretated in the manner as the respondents 1 to 3 have given effect to it will lead in giving un due concession to the persons belonging to the community of schedule caste and schedule tribes. and The effect of adopting such a procedure would be that the persons belonging to the community of schedule caste ar schedule tribes would quickly reach to the top of hierarchy in the cadre and the persons otherthan the schedule caste and schedule tribes would not receive any premotion to the highest post alotgether. This would thus disturb the balance of equilibrium and such prometees would receive un due benefit of reservation. As a matter of fact, in this way. the protection afforded under the constitution for equal treatment would be taken away. The petitioner therefore submits that the action of the respondents 1 to 3 is unconstitutional.

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That in addition to the submissions made above promotions have to be made in accordance with the rester system. This system has also been demenstrated in the effice memorandum dated 27th of Nevember, 1972. The respondent No.1 has issued an other order clarifying the roster system to be fellowed. This order dated 24th of May 1985 is evidenced by its true copy contained in ANNEXURE-7 to this writ petition. A perusal of the accessid order would show that the revised restore system has been put into operation w.e.f. Ist of June, 1985. In accordance with the aforesaid order a roster has to prepared showing the number of the vacancies and typen giving the number of the vacancies to be filled up through reservation. This, therefore, employees that in regard to the premotions and recruitments the two categories have to be preserved. However, in the instant case while making promotions by the impusped order, no consideration has been made to this system. Likewise from the afcresaid order will appear that the reservation of the achemicaxcoste and schedule tribes in Uttar Pradesh has been abolished. Sri Babadin who is one of the respondents is a member of the schedule tribes community and as such, in accordance with the new roster system ,he could not get any advantage and he could not be considered for premotion by the Departmental Premotion Committee. in view of the fact that he is very much junior and his name appears at sl.No.66 in the gradation list unless the names of the persons preceding Sri Babadin are considered he could not be considered at all for promotion. Sri Babadin has now to be treated

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as a general candidate and in general list, as already indicated, he is too junior to be considered. This aspect of the matter was also not taken into account by the Departmental Promotion Committee which considered the candidature of Sri Babadin out of turn and directed his promotion impugned in this writ petition.

11. That the petitioner's service record has been un-blemished and there is adverse remark against the petitioner which may come in way of the Departmental Promotion Committee in considering the candidature of the petitioner. As a matter of fact the service record of the petitioner has always been comparatively better than the respondents 4 to 8. The petitioner maintains that notwithstanding the good service record his name was not placed for consideration on account of the faulty preparation of the selection of account the faulty preparation of the petitioner's candidature has been arbitrary, hostile one and discriminatory.

12. That in view of the Government order dated 2nd of September, 1985 the petitioner is sought to be reverted on the basis of selection which is illegal and un-constitutional. The petitioner has not delivered the charge nor the reversion order has taken effect to. The petitioner feeling aggrieved against the actions of the respondents 1 to 3 prefers this writ petition on the following amongst other

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#### GROUNDS

- i) Because the non consideration of the patitioner's candidature has resulted in practicing wax inequality amongst the equals and thus the provisions of Articles 14 and 16 of the Constitution have been offended.
- ii) Because in view of the office memorandum dated 27th of November, 1972 the two lists were to be prepared and and non preparation of such lists has afforded undue advantage to the respondents 4 to 8 and thus the action of the respondents 1 to 3 is unconstitutional and void.
- Schedule tribe candidates the respondent No.7 could not have been promoted or considered by the Departmental Promotion Committee in view of the juniority with reference to the other persons eligible for being considered for promotion and thus the respondents 1 to 3 have committed manifest error if law in ignoring the office memorandum dated 24th of May, 1985.
- iv) Because in view of the fact that from the schedule caste candidates 3 already being working on the promoted posts no further reservation could be made so as to create a situation by which the guaranteed reservation may exceed; consequently the order passed is un-constitutional and without jurisdiction.

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- in directing the reversion of the petitioner on the basis of un-constitutional and illegal order is also arbitrary and is the result of non application of mind.
- vi) Because the action of the respondents 1 to 3 is otherwise illegal, invalid and without jurisdiction.
  - 13. Wherefore, it is most respectfully prayed that the Hon'ble court may be pleased:
    - a) to issue appropriate writ order or direction quashing the order dated
      21.8.85 and 2.9.85 as contained in Annexures4 and 5 to the writ petition.
    - direction the respondents 1 to 3 are commanded to consider the candidature of the petitioner for promotion to the post of High Selection Grade Telegraph Master with reference to the vacancy falling in the year 1985.
    - c) Such consequential order may also be issued as this Hon'ble court may deem fit and proper.
    - the petitioner.

Dated:Lucknow the

Counse ) For the

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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD LUCKNOW BENCH LUCKNOW.

Sri Bharat Singh.

petitioner

Versus

The Union of  $I_n$ dia and others

Respondents

#### ANNEXURE -1

INDIAN POSTS AND TELEGRAPHS DEPARTMEN T

Office of the Chief Superintendent General Telegraph Office,
Lucknow 226001

No.R-68/HSG/Ch. I/3 Dated at Lucknow the 28.9.1984.

Consequent upon retirement of S/Sri N.N. Gengauli HSG TM H.S. Bhatia LSG TN,CTO Lucknow and transfer of Sri Sheo Lal officiating LSG TM CTO Lucknow to C.T.O.Bareilly the fellowing local officiating arrangements are made w.e.f. 1.10.1984.

- Sri K.P.Kureel efficiating HSG TM is ordered to efficiate as downgraded A.S.T.T.
- 2. S/Sri S.R. Verma and Bharat Singh LSG TMs are promoted to officiate as HSG TN Vice S/Sri H.S Bhatia and K.P. Kureel.
- S/Sri H.M.S.Yadava, S.C.Srivastava and

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Kartar Prasad Srivastava 20% LSG TMs are ordered to work as LSG TM(functional) vide s/Sri S.R. Verma wharat Singh and Sheo Lal, carrying special supervisory allowance Rs. 35/--P.M.

Chief Superintendent Central Telegraph Office Lucknow 226001

#### Copy forwarded to:-

1 to 6. The officials concerned for compliance.

7. The A.C.S.(G) C.T.O., Lucknow.

8. The Acctt.(Pay fixation)C.T.O.,Lucknow

Pay bill Asstt. 10 E-68/LSG/Ch-VI

Duty Asstt.

9

Par

nnexuse No 2

INDIAN POSTS AND TELEGRAPHS DEPARTMENT. OFFICE OF THE GENERAL MANAGER TELLCOM, U.P.CIRCLE, LUCKNOW.

MEMO NO. Staff/M-18-3/84/3. Dated at Lucknow-226001 24.5.1984.

Subject: - Seniority list of H.J.G. F.M/20% L.S.G.T.M. in U.P.Circle corrected upto 1.1.84.

Seniority list of H.S.G.M.M./20% L.S.G T.M's arranged in order of merit is forwarded herewith for guidance of Divisional Heads and wide circulation amongst the official concerned.

Objections received from the officials if any should be forwarded to this office with detailed report and copy/copies of supporting documents to decide the case, within 2 months from the date of issue of this letter.

Plese send the acknowledgement given below.

Asstt.Director Telegraph Traffic for General Manager Telcom, U.P.

nclosure: Seniority list. of LSG/HSG T.Ms.

Copy forwarded for infor ation and necessary action to: -

1. Director Telecom(Central) Lucknow/Eastern) Varanasi/ (Western) Dehradun & (North) Bareilly.

5. C.s., C.T.O.. gra/Lucknow.
7. All SSTT/STT in U.P.Circle.
15. All I/C CTOs /DTOs in U.P.Circle.
76. Circle Sccretarys &T-3, NT-3, NTM III, union.
77 A.G.M.(T.T)/ & A.D.T.T. % G.M.f., U.P.Circle, Lukkow.

#### ACKNOWLEDGEMENT.

Receiptd the seniority list of H.S.G.T.M/20% L.S.G.T.M. isued vide this office letter no.Staff/M-18-3/84/3 da ed. 24.5.84.

> (Signature). Designation.

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21. 29. 30. 31. 32.	n B. n Bh n Na	P.Kusnwaha 294 K. Prasad 311 arat Singh 319 aresh Ram 525 SC anthi Ram 530 SC	7-6-40 9-7-32 22-12-39 20-6-45 26-10-42 7-7-26	20-5-60 18-12-52 1-3-63 16-2-67 16-5-68 9-2-48	5-2-80 5-2-80 5-2-80 14-3-80 14-3-80 20-11-79		•	" " Promoted vide staff/M-18 " -1/1/3 dt. 14-3-80 " staff/M-18-1/V/3 dt 20-11-79. " 2/3rd Quota 1979
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4. 4. 49. 50.	<b>88</b>	R.K. Misra 335 A.K. Tiwari 338 R.E. Misra 354	15-5-42 12-5-42 1-1-42	2 1-3-62 2-3-64	12-11-81 12-11-51 26-2-82 12-11-81	-	Allahab Kanpur Varanas	26-2-82 31 position refixed vide 31 position refixed vide
51.		O.P.L.Srivastava36		•	12-11-21		Varanas	26/82/3 dt. 20-3-02
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<u>(1)</u> 78.		<b>(</b> 2) (5)	<b>{</b> 4}666	(5) 10 <b>-</b> 5-46	(6)	(7) <b>~ 23 -</b>	<b>(</b> 8)	(9)
78.	Shri	S.C. Banerjee	<del>16</del> <u>5</u> 6 <u>65</u> 9	10-5-46	<u>(6)</u> 12 <b>-</b> 14-81		Allanabad	LSG TM promoted vide
79. 80. 81. 82.	18 18 18 - 17	I.N. Saxena B.N. Devici D.N.Das SC (392) Dhani Ram SC (392) T.Narain SC (396)	4-7-26 20-7-27 15-10-36 29-8-41 8-8-38	1-5-36 1-11-47 11-10-61 25-1-65 6-3-64	12-11-81 12-11-81 13-5-81 13-5-81 12-8-81	position to right down due to charge of seniority inTL	Bareilly Kanpur Allahabad Lucknow	staff/M-18-80/3 dt.12-11- """""""""""""""""""""""""""""""""
84.	11	Ram Dhairi SC (472)	9 <b>-</b> 7-42	22 <b>-</b> 7 <b>-</b> 65	9-2-83	position brought up due to change of seniority inTL	Allahabad	staff/M-18-80/Ch.II/3 dated 9-2-83
YEAR	1981	I- 1/3rd quota	-				Staff/M-1	8-80/Ch.II/3 at.30-8-83
85. 86. 87. 88. 89. 90.	18 11 11 11 11 12 12	R.P. Sir jh Jumman Khan N.L. Chaubey Satya Prakash b.Singh R.R. Maurya S.S. Singh	1-3-34 4-12-42 8-11-43 25-3-44 2-4-42 1-4-42 15-2-43	26-5-54 16-7-64 1-5-65 16-2-67 16-3-67 16-2-67	30-8-83 19-10-83 30-8-83 30-8-83 30-8-83 30-8-83	-	Varanasi Varanasi Lucknow Kanpur Varanasi Allahabad Varanasi	" dated 19-10-83 " dated 30-8-83 " " " "
YEAR	1982	2 2/3rd Quoca		<u>.</u>				promoted vide staff/ M-18/60/Ch.II/3 dt. 9-2-1983
92. 93. 94. 95. 96. 99. 101. 102. 104. 105.	41 41 41 41 41 41 41 41 41 41 41	Ahmed Hussain P.C. Misra I J.D. Panda S.R. Gupta R.C. Chaturvedi R.N. Bhargave M.L. Chitbar S.M. Deb N.Singh P.L. Jaiwal S.K. Deb S.Pal A.K. Srivasteva R.N. Bajpai	18-1-28 26-9-27 23-6-26 25-10-26 15-7-27 21-9-26 19-8-28 16-7-29 22-1-28 1-2-26 15-10-28 1-9-31 8-3-30 1-7-28	10-5-46 21-1-47 1-2-48 1-7-47 15-2-47 15-5-48 18-7-47 1-8-47 15-8-47 15-1-47 27-9-47 17-10-47 7-11-47	9-2-83 9-2-83 9-2-83 9-2-83 9-2-83 9-2-83 9-2-83 9-2-83 9-2-83 9-2-83 9-2-83 9-2-83 9-2-83		Allahabad Agra Bareilly Allahabad Agra Allahabad Allahabad Allahabad Allahabad Allahabad Allahabad Allahabad Allahabad Lucknow	I.SG TM

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	53.	Shri R.N. Ran 568	SC	22-7-47	16-5-68	12-11-81		Varanasi :	LSG TM staf/M-18-80/3 dt. dt. 13-5-81	
_	54。 55。 56。 57。	R.B. Lal R.W. Gupta L.R.L.Srivasta P.C. Chatterje S.C. Sati	va	1-2-26 2-28 30-1-26 20-8-26 10-18-26	7-3-46 20-7-48 27-9-48 3-9-48 14-10-43	13-5-81 13-5-81 13-5-81 13-5-81 13-5-81	<i>:</i>	Allahabad Allahabad Allahabad Allahabad Saharanpu	" 1/3rd Quota 1980 " " " "	
	58.	Sheo Dayal 348	SC	18-1-40	5-8-63	13-5-81		Kanpur	dated 13-5-81 " " staff/M-18-80/3	/···
	59. 50.	n   Eleo Lal 354 n   n.C. Tamta 355	SC SC	17-2-40 7-1-43	16-1-65 2-8-63	12-8-81 12-11-81	Lucknow Bar	s	dated 10-7-81 " staff/M-18-80/3 dt.12/8/6" " seniority revised in elegraphists cade vide GMT taff/M-20-23-26/82/5 dt.	<b>5</b> .
<b>∢</b> '×	11. 52. 53. 54. 56.	S.A. Vikram 35 Ham Hit Ram 36 Bahab Deen 372 Chatrapal 375 K.P. Haldia 38	2 SC SC SC	1-1-41 29-9-47 15-8-38 30-7-41 21-9-36 7-5-47	16-7-64 16-7-64 1-6-57 16-1-65 13-8-58 17-5-68	12-5-81 13-5-81 13-5-81 13-5-81 13-5-81 13-5-81	•	Lucknow	0-9-82 "staff/M-18-80/3 dt.13-5-8? " " " " 2/3rd 1986" " "	
	57.	* N.L. Srivastav	a 40 <b>1</b>	9-11-43	16-1-655	11181	• •	Varanasi	" staff/M-18-86/3 dt 12-11-81. 1/3rd quota 19a0	
	68. 69. 70.	R.P. Sirgh 436 K.M. Pathak 47 R.D. Sharma 47	3	7-1-43 1-9-44 15-11-45	22-1-65 22-7-65 1-5-65	12-11-81 12-11-81 12-11-81		Varanasi Kanpur Kanpur	" staff/M-18-80/3 dt. 12-11-1981	
	71.	P.C. Agarwal		29 <b>-</b> 1026	16==7==45	12-11-81		Lucknow	2/3rd Quota 1981 " staff/M-18-80/3 dated 12-8-81	
À.	72. 73. 74. 75. 76. 77.	Vijai Shanker J.P. Chaturved R.N. Madan R.L. Malik A.K. Gupta B.N. Khanna		15-2-27 12-7-26 1-6-26 2-2-29 -29 4-1-27	4-11-47 12-2-44 31-7-48 17-8-48 29-8-48 22-9-46	12-8-81 12-8-81 12-11-81 12-11-81 12-11-81 12-11-81	1	##gra ##gra ###gra #####################	"staff/M-18-80/3dt.12-11-81 """ """ """" """"""""""""""""""""""""	\ \
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	156. 137. 138 159.	" N.	dha Krishna D. Singh P. Tal K. Srivastava	1-1-44	15-4-70 17-3-64	23-1-84 23-1-84 23-1-64 23-1-84	·	Kanpur Lucknow Lucknow Kanpur	11 11	
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,	196.		S.N. Sharma	25-5-26	11-1-49	9-2-83	A second state of the seco	Allahabad	LSG TM staff/M-18-80/ Ch.II/3 dt.9-2-83
	107. 108. 1090. 1112. 1115. 1156.	त त त त त त त त त त	A.S. Asthana P.N. Arjaria A.K. Panerjee V.N. Srivastava O.S. Sinna H.M.S. Yadav A.N. Gupta P.W. Ladkani S.L.Srivastava Nohd. Hussan	2-11-27 18-5-26 8-11-27 15-1-29 27-4-29 8-7-27 1-1-28 25-6-28 2-7-28 30-3-29	20-12-47 18-2-49 18-2-49 12-2-49 21-2-49 21-2-49 21-2-49 21-2-49 21-2-49	9-2-83 9-2-83 9-2-83 9-2-83 9-2-83 9-2-83 9-2-83 9-2-83 9-2-83		Agra Kanpur Allahabad Agra Bareilly Lucknow Allahaba Lucknow Varanasi Kanpur	11 11 11 11 11 11 11 11 11 11 11 11 11
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ا نواد	123.	n	Banwari Lal SC (494)	14-11-44	27-7-65	12-11-81		Lucknow ·	vide staff/M-18-30/3 dated 12-11-81
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	126. 127. 128.	n n SMt.	Jangali Dam SC (506) Anroop Ram SC (511)	16-9-45 15-7-45 9-1-43	17-10-67 16-3-67 1-1-72	9-2-83 9-2-83 9-2-83	•	Lucknow Varanasi Lucknow	11 17
	Year	1982	1/3rd Quota			- 0. <del>-</del> 7	The second secon	vide staff/ Varanasi	M-18-80/Ch.II/3 dt.30-8-83
*	129. 130. 134. 135. 135. 135.		Hardeo Ram H.H. Eiwari Udai Nath Tiwari A.R. Bajpar R.A. Choubey R.K. Gupta K.S. Tiwari	2-7-45 1-5-46 13-12-42 29-1-46 2-7-45 28-8-47 3-1-49	16-2-67 16-3-67 16-3-67 16-5-68 16-5-68 15-4-70 14-5-70	30-8-83 30-8-83 30-8-83 30-8-83 30-8-83 30-8-83	81910	Varanasi Varanasi Varanasi Varanasi Kanpur Allahaba	11 11 11 11 11 11 11 11 11 11 11 11 11

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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD LUCKNOW BENCH LUCKNOW

Writ Petition No. of 1985

Sri Bharat Singh

Petitioner

Versus

Union of India and others

Respondents

#### ANNEXURE-3

Department of personnel O.M.No. 27/2/71-astt(SCT) dated 27th November, 1972 to all Ministries etc.

Subjects- Reservations for Schedule Castes and Scheduled Tribes in posts filled by promotion -promotions on the basis of seniority subject to fitness.

The undersigned is directed to refer to para 2C of the Ministry of Home Affairs O.M. No.1/12/67

Estt(C) dated the 11th July, 1968 according to which there is no reservation for Scheduled castes and Scheduled Tribes in appointments made by promotion on the basis of seniority subject to fitness, although cases involving supersession of Scheduled Castes and Scheduled Tribes officers in Class-I and class II appointments are required to be submitted for prior approval to the Minister or Deputy Minister concerned and cases of supersession in class III and class IV appointments have to be reported within a month

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to the Minister or Deputy Minister concerned for information.

2. The policy in regard to reservations for Scheduled Castes and Scheduled Tribes officers in posts filled by promotion on the basis of seniority subject to fitness has now been reviewed and it has Baskxxxxxx in supersession of the Xxxxxxxxxxxx orders contained in the aforesaid para 2C of the O.M.dated 11th July, 1968 that there will be reservation at 15% for Scheduled Castes and 7-1/2% for Scheduled Tribes in promotions made on the basis of seniority subject to fitness, in appointments to all Class I, class II, Class III and Class IV posts in grades or services in which the element of direct recruitment, if any, does not exceed 50%ercent.

The procedure to be followed where promotions 3. are made on the basis of seniority subject to fitness has been laid down in paragraph 18 of Ministry of Home Affairs O.M.No.1/9/58-RPS, dated the 16th of May, 19**6**9, which provides that in such cases a decision has to be taken on the suitability of each individual efficer for such promotion although there is no need for a comparative evaluation of their respective merits and that a decision on the fitness or the unfitness of an officer for promotion should be taken by the Departmental Promotion Committee instead of by an individual officer. While, therefore, refering proposals to the Departmental Promotion Committee for promotion on the basis of seniority subject to fitness in respect of vacancies expected to arise

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during a year, the following procedure may be following to give effect to the decision mentioned in paragraph 2 above.

- (i) A separate 40 point roster to determine the number of reserved vacancies in a year should be followed on the lines ofthe roster prescribed in Anna xure I to the Ministry of Home Affairs O.M. No.1/11/69-2st(SCT) dated the 22nd April,1970 in which points 1,8,14,22,23 and 36 are reserved for Scheduled Castes and points 4,17 and 31 are reserved for Scheduled Tribes.
- (ii) Wherever according to the points in the roster there are any vacancies reserved for Scheduled castes and Scheduled Tribes separate lists should be drawn up of the eligible Scheduled castes or the Scheduled Tribes officer as the case may be arranged in order of their inter-se seniority in the main list.
- (iii) The Scheduled Castes and Scheduled Tribes

  Officers should be adjudged by the

  Departmental Promotion Committee separately
  in regard to their fitness.
  - (iv) When the Select lists of officers in the general category and those belonging to Scheduled Castes and Scheduled Tribes have been prepared by the Departmental Promotion Committee, these should be marged into a combined Select List in which the names of all selected officers, general as well as those belonging to Scheduled Castes and

Par - 32

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scheduled tribes are arranged in the order of their inter—se seniority in the original seniority list of the category or grade, from which the promotion is being made. This combined select list should thereafter be followed for making promotions in vacancies as and when they arise during the year.

(v) The select list thus prepared would normally be operative for a period of one year, but this period may be extended by six months to enable such of the officers included therein, as could not be appointed to the higher posts during the normal period of one year, to be appointed during the extended period.

If the number of eligible candidates belonging to Schedulad Castes/Schedulad Tribes found fit for promotion falls short of the number of vacancies reserva for either of them during the year, the extent of such shortfall should be reported to the Department along with proposals, if any, for dereservation of vacancies in respect of which the shortfall has accurred. If on am scrutiny of the data furnished in this regard, any dereservation is agreed to by this Department, the vacancy so dereserved may be filled up by another candidate included in the combined select list subject to the instructions contained in the Ministry of Home Affairs O.M. No. 27/25/68-Est (SCT) dated the 25th March 1970, in respect of carry-forward of such reserved vacancy for the subsequent three recruitment years and exchange of vacancies between Scheduled Castes and Scheduled Tribes in the last year to which the reserved vacancies are carried forward.

Par . T

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- 4. The above instructions take effect from the date of issue of these orders except where a Select Lis if any, for promotion by seniority subject to fitness has already been prepared by a Departmental Promotion Committee and approved by the appropriate authority before the date of issue of these orders.
- 5. The Ministry of Finance, etc. are requested kindly to bring the above decisions to the notice of All Attached and Subordinate Offices under them and semin-Gove nment and Autonomous Bodies with which they are administratively concerned.
- 6. In so far as officers serving under Indian

  Audit & Accounts Department are concerned, separate
  orders will issue in due course.

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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD LUCKNOW BENCH LUCKNOW.

Writ Petition No. of =985

Sri Bharat Singh

Petitioner

Versus

The Union of India and others

Respondents

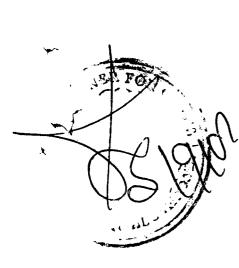
#### ANNEXURE-4

INDIAN POSTS AND TELEGRAPHS DEPARTMENT

OFFICE OF THE GENERAL MANAGER TELECOM, U.P. CIRCLE
LUCKBOW.

Memo No.Staff/M-78-1/77/3 dated at Lucknow 21.8.1985

On approval of the D.P.C. the General Manager Telecom, U.P. Circle, Lucknow is pleased to promote the following L.S.G., T.M. to the cadre of H. S.G., T.M. cadre in the scale of Rs. 550-20-650-25-700. Station of posting of the officials are noted against their name.



S1.No	Name of thexi	Present KKikiaka Šstation Of pos- Oting.	Station of post- ing on promotion	Remarks
1			4	5

1.5/Shri Rajendra Kumar CTO, Kanpur C.T.O. Kanpur

2. " R.N.Dohrey

CTO, Kanpur C.T.O. Lucknew.

3. " K.P.Kursel

CTO, LucknowC. T.O., Lucknow.

4. " Babadeen

CTO, Kanpur C. T. O. Varanasi.

Page 2

II. The General Manager Telecom, U.P. is also pleased to revise the transfer and posting order of Sri T.R.Ken, L.S.G.T.M., C.T.O.Agra issued vide this office letter of even number dated 11.10.84 on his promotion to the cadre of H.S.G. T.M. Accordingly his station of posting on promotion of the official is tobe read Agra TT Dn.instead of Lucknow T.T. Dn.against the vacancy caused dur to retirement of K.N.Sharma, H.S.G.T.M.

The official should clearly understand that their promotion in the H.S.G.T.M. cadra is purely temporary and can be terminated at any time without assigning any reason.

The Divisional Heads will ensure that no disciplinary/Vigilance case is pending/contemplated against the official before giving effect to this order.

Sd.

( K.H.Khan)
Dy.General Manager(Admn.)

Copy forwarded for information and necessary action

Director Telecom(C) Lucknow/(W)Dehradum/(E)
Varanasi & (North ,Bareilly,

C.S.,C.T.O. Agra/Lucknow
 to 11 S.S.T.T. in U.P.circle,
 to 12 ,S.T.T. in U.P.Circle,
 & 14,A.G.M.(TT)/ADT(TT),

15. Circle Secys T-3 and NT-3 Jnion.

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For General Manager Telecom, U.P.

NOTE:-The Controlling units will relieve the official latest by 31.8.85 to take their new assignment. They may only be retained to continue in their post after they have given their unconditional refusal and telephonic approval from this office is obtad.

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भासतीय डाक-तार विभाग कार्यालय मुख्य अधारिक, केन्द्रीय तारघार, लखानऊ !

संख्या:=स्थाां-68/एच. एस. जी/43 लखानऊ दिनांक .. 9≈ ± 985

श्री आर. एन. दोहरे द्वारा दिनांक 2.9.85 के पूर्वान्ह से वरिष्ठ तासपाल का पद गृहणा करने के फलस्यरुप निम्न परिवर्तनों का तत्कालिक प्रभाव से आदेशा दिया जाता है।

- श्री आर. एन. दोहरे वरिषठ तारपाल ए. एस. टी. टी ्रेडीं ∕जी रे के पद पर कार्य
- श्री के.पी. कुरील एवं एस. आर. वमा वरिष्ठ तार पाल के पद पर कार्य करेंगे। 2.
- श्री भारत सिंह जो वर्तमान समय में वरिष्ठ तारपाल के पद पर कार्यरत है अपने 3. मूल पद तारपाल के पद पर कार्य करेंगे तथा रु. 35/= पृतिमास की दर से विशोधा भारता पाप्त करने के पात्र होंगे।
- श्री कुमेर तारपाल अपने मूल पद सारपाल १अो. १ के पद पर कार्य करेंगे।

मुख्य अधारीक्षाक, केन्द्रीय तारघर, लखानऊ ।

पृतिर्लिपि:=

्रमहापुबन्धाक दूरसंचार उ.प.परिमण्डल लखानऊ को उनके पत्र संख्या स्टाफ/एम.78/ १/17/3 दिनांक २१.८.८५ के सन्दर्भ में । २.- निदेशक दूरसंचार १मध्यक्षेत्र१ लखानउ ।

अधारिक तार परियात कानपुर

- पं अधारिक प्रभारी केन्द्रीय तारघार कानपुर कृपया श्री आर. एन. दोहरे की नवीनतम तिथा तक पूर्व सेवा अभिनेखा, अवकाशा अभिनेखा एवं गोपनीय वरित्र पंजिका आह अविलम्ब पेडिंगत करें।
- 5. स.मु.अ. §सामान्य्र केन्द्रीय तारघार लखानऊ !
- 6.10. सम्बन्धित कर्मचारियों के अनुपाल हेतु।
- 11. पर्यवेक्षाक लेखाा अनुभाग केन्द्रीय तारघार लखानउ ।
- 12. वेतन अनुभाग 13 अवकाश अनुभाग पृथाम !4 सर्तकता 🖣 पृ० 🖇
- 13. मांडार 16 मेडिकल 17 समयोपरि 18 माविषय निधा I
- 18.20 अग्रिम पृथाम/दितीय ।
- 21. कार्यालय पत्रावली संख्या ई-68/रलरसजी ।
- 22. कार्यालय वत्रावली संख्या ई- 3/खण्ड-11

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decision on the subject.

## PRAYER

Therefore, it is respectively prayed that my case afor promotion in the H.S.G.Cadre may be considered favourably and sympathetically.

For this act of kindness I shall be obliged.

Encl.

A copy of Supreme Court Judgement.

Thanking you,

· · Yours faithfully

sd.(Bharat Singh )
Telégraph Master,
CTO Luckney

dated 18.6.1985



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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHADAD LUCKNOW BENCH LUCKNOW.

Hgit Petition No. of 1985

Sri Bharat Singh

Petitioner

Versus

The Union of India and others

Respondents

#### ANNEXURE -7

Copy of the Deptt. of Telecom(Telecom Board)

New Delhi letter No.6-9/85,SCT dated 11.7.85 from

Sri I.C.Bhatia,Director(Welfare) & Dy.Liasion

Officer, addressed to All Heads of Telecom and etc.

Sub &

REBERVATION FOR SCHEDULED CASTES AND SCHEDULED TRIVES IN THE RECRUITMENT ON A LOCAL OR REGIONAL OFFICE- REVISION OF PERCENTAGE-MODEL ROSTER TO GIVE EFFECT TO RESERVE PERCENTAGE OF RESERVATION

Sir,

I am directed to forward herewith a copy of office memorandum No.36013/4/85-Estt. (SCT) dated the 24th May 1985 alongwith its enclosures received from the Ministry of Personnel and Training, Administrative Reforms and Public grievances and pension (Deptt. of Personal and Training for compliance.

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Copy of effice Memorandum dated 24.4.85 from S.K.Desgupta, Under Secy to the Govt. of India, Department of Personnel & Trainings.

Sub: RESERVATIONS FOR SCHEDULED CASTE AND SCHEDULED TRIBES IN THE RECRUITMENT ON A LOCAL OR REGIONAL BASIS-REVISION OF PERCENTAGE-MODEL ROSTER TO GIVE EFFECT TO REVISE PERCENTAGE OF RESERVATION.

The undersigned is directed to refer to the Department of personnel and A.R.'s office memorandum No. 1-3/72 Estt (SGT) dated 12th March 1973 and 15th May 1974 to all Ministries etc. on the subject noted above in which the percentages of re**s**ervations for Scheduled Castes and Scheduled Tribes were revised taking into account the proportion of population of Scheduled Castes and Scheduled Tribes in various States/Union Territories as revealed by 1971 Census. 2 In pursuance of the revision of percentages of reservation the 100 point rosters for all States except Assam, for which the 1981 Census figures have not become available so far, prescribed in this Department OM dated 12.3.73 and 15.5.74 have been revised. revised rosters are shown in Annexure to this OM.

The revised rosters will come into effect from Ist June, 1985. Vacancies filled on or after that date should be shown in the rosters now prescribed in the Annexure to this OM. The old roster shall be deemed to have been closed from Ist June 1985 and new roster will operate from the point next to the point at which recruitment stopped in the previous roster. The

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reservation which had to be carried forward in the previous rester shall now be carried over to the new rester.

2. The Commission for Scheduled Castes and Scheduled Tribes in its ord Report pertaining to the year 1980-81 has made the following recommendation:-

# RECOMMENDATION No. 53

It would be desirable to prescribed the percentage of reservation corresponding with the percentage of population of Scheduled Tribes in the States so that the process of Recruitment is not unduly depayed."

The recommendation of the commission has been accepted by the Government. Therefore, the percentage of reservations for Scheduled Tribes in the new 100 point rosters, now prescribe correspond to the actual proportion population of S/T in the States and Union Territories and not a minimum reservation of 5% irrespective of the proportion of Scheduled Tribes in the population of the State/Union Territory as hitherto done.

- \* These percentages have now been relewed taking into account the proportion of population of Scheduled Castes and Scheduled Tribes in the various States/Union Territories as revealed by the 1981 Census.
- 3. There will be no change in the all India percentage of reservation for S/Cs and S/Ts as also the 100 point roster for Assam.
- 4. Ministry of Home Affairs etc. are requested to

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bring the contents of this Memorandum to the notice of all concerned, Model rost rs showing the points to be reserved for SC and Sts. in a 100 point roster where recruitment is made on a local or regional basis.

S.No.Name and State/Union Territory

Actual points to be reserved in a 100 poin roster for SC/ST

20 <u>Uttar Pradesh</u> SC 21/ST NII

SC 2,6,11,16,21,26,31,36, 41,46,51,56,61,66,71,76 81,86,90,95,99.

ST Nil.

No.STAFF/R.48/8/Ch.II Dated at Lucknow the 7.8.85

Copy forwarded for information, guidance and necessary action to.

1. The Director Talacom, Bareilly/Dehradun/Lucknow/Varanasi.

2. D.M. Telephones, Allahabad/Agra/Lucknow/Varanasi.

3. All D. Es. T/P in U.P. Telecom Circle.

4. C.S. Agra/Lucknow/All S.S. T.T./S.T.T. in U.P. Circle

5. The CAO(TA)/AO, ICo(Coord), with 15 spare copies)

6. Principal RTTC Lucknow/AE I/C CTTC, Lucknow

7. All Officer in CO Lucknow.

8. All Section Supervisor in CO Lucknow/All DEs Staff Section.

9. Circle Secretaries of recognised Unions.

19. Notice Board

11. Spares.

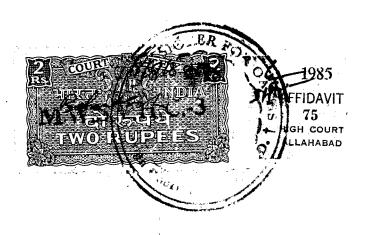
Sd(S.N.Mukerjee)
Asstt.General Manager(Staff)
For G.M.T.U.P.Circle,Lucknow

Samo

38.

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD LUCKNOW BENCH LUCKNOW

Writ Petition No. of 1985



Sri Bharat Singh

Petitioner

Versus

The Union of India and others

Respondents

# AFFIDAVIT

I, Bharat Singh, aged about 46 years son of Sri Yagya Singh, resident of 567/92-C, Anand Nagar, Barha Hoad, Lucknow do hereby on solemn affirmation state as under:

- 1. That the deponent is the petitioner in the above noted case and as such is fully conversant with the facts deposed hereunder:
- 2. That the contents of paras / 5 //

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of the writ petition are true to the best of my personal knowledge and those of paras /2 of the same petition are believed by me to be true.

3. That the contents of Annexures 1 to 7 of the writ petition are the true copies of the originals which the pass deponent also believes to be true.

Dated:Lucknow the Supt day of Am. 1985

Deponent

## VERIFICATION

I, the above named deponent do hereby verify that the contents of paras 1 to 3 of the above affidavit are true to the best of my personal knowledge. That no part of this affidavit is false and nothing material has been concealed; so help me God.

Signed dated and verified this the day of August 1985.

Deponent

I identify the deponent who has signed before me.

Advocate

Solemnly affirmed before me on 5.9.05

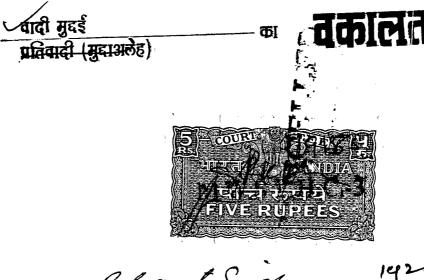
At a Loa. Map. M. by Sri Bhasel Sirch

the deponent who is identified by

Sri Anizadh Singh 6 5 PK. Khaze

Advocate of High Court of Judicature at Allahabad, Lucknow Bench, Lucknow.

I have satisfied myself by examining the deponent who understands the contents of this affidavit and which have been readover and explained by me.



पेशी की ताल

प्रतिवादी (मुद्दाअलेह) 🤈 🌣 98

उत्पर लिखे मुक्हमे में अपनी और से श्री पीo के खरे.

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूं और लिखें देता हूं इस मुकदमे में बकील महोदय'र वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या अन्य कोई कागज दाखिल करें या लौटावें या हमारी और से डिगरी जारी करावें और रुपया वसूल करें या सुलहनामा वा इकवाल दावा तथा अपील व निगरानी हमारी और से हमारे या अपने हस्ताक्षर से दाखिल करें और तसदीक करें या मुकदमा उठावें या कोई रूपया जमा करें या हमारी या विपक्षी (फरीकसानी) का दाखिल किया रूपया अपने या हमारें हस्ताक्षर युक्त [दस्तरवती] रसीद से लेवें या पंच नियुक्त करें-वकील महोदय व्दारा की गई वह सब कार्यवाही हमको स्वीकार है और होगी इसलिए यह वकालतनामा लिख दिया कि प्रमाण रहे और समय पर काम आवे ।

हर ताक्षर साक्षी [गवाह] सन् १९ £0:

ने मुकदमा

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IN THE HON'BLE HIGH COURT OF JUDIC ATURE AT ALLAHABAD LUCKNOW BENCH LUCKNOW. \*

Civil Misc. Appl. No. 10675 of 1985 in Writ Petition No. 4663 of 1985

DOWN THE WAS TO THE PARTY OF TH

Sri Bharat Singh, aged about 46 years son of Sri Ram Yagya Singh, resident of 567/92-C, Anand Nagar, Barha Road, Lucknow.

Petitioner

#### Ve rsus

- 1. The Union of India, through the Secretary Ministry of Communication, Sanchar Bhavan, New Dolhi.
- 2. General Manager, Tele Communication, U.P. Circle, Lucknow.
- Chief Superintendent,
   Central Telegraph Office,
   Lucknow.
- 4. Sri Rajendra Kumar, adult in age father's name not knowr to

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the petitioner C/C Central Telegraph Office, Kanpur.

- 5. Sri R.N.Dohre, adult in age, father's name not known to the petitioner C/O Central Telegraph Office, Lucknow.
- 6. Sri K.P.Kureel, adult in age, father's name not known to the petitioner/ C/O Central Telegraph Office, Lucknow.
- 7. Sri Baba Din Singh, adult in age, father's name not known to the putitioner, C/O Central Telegraph Office, Varnasi.
- 8. Sri T.R.Ken, adult in age,
  father's name not known to
  the deponent C/O Central Telegraph
  office, Agra.

Respondents

#### APPLICATION FOR STAY

The petitioner most respectfully states as under:

1. That for the facts and circumstances stated in the accompanying writ petition it is most respectfully prayed that the Hon'ble court may be pleased to stay the operation effect and the implementation of the order dated 2nd of Sept. 1985 as contained in Annexure-5 to the writ petition and the petitioner may not be reverted from the post on which he presently working till the disposal of the writ petition itself and such other orders may also be passed as this Hon'ble court may deem fit and proper in the circumstances of the case.

Dated:Lucknow the

Sept'

Anday of Am. 1985

Counsel (

itioner

BEFORE THE HOMBLE CENTRAL ADMINISTRATIVE TRIBUTAL AT ALLAHABAD.

### CIRCUIT BENCH, LUCKNOU.



# COUNTER-LANDAVIT ON BRUYLF OF RESPONDENTS NO. 1 TO 3.

In re

T.A. NO. 1936 OF 1987.

filed today

Bharat Singh. ... Fetitioner.

V A R S U 3

Union of India and others. ... .. Respondents.

I, G.A. Jaisval, aged about 43 years, son of thri Hari Mangal Jaisval, Chief Superintendent, Jentral Telegraph Office, Lucknow, do Mareby solemnly affirm and state on oath as under:

- 31,5
  - 1. That the deponent is respondent no. 3 and pairokar of the respondents no. 1 and 2 in the instant writ petition and as such fully convert with the facts of the case. The contents of the writ petition have been read over and emploised to the deponent who has understood the same and its para-wise reply is as under.
  - 2. That the contents of paral of the petition are not disputed.
  - That with respect to the contents of para 2 of the petition it is submitted that in the Ministry of Communications, Department of Tale-Communications there is a Talegraph Traffic wing and there is a cadre of Talegraphist in the operative side.



Prior to the introduction of 20 percent promotional avenue scheme in 1974, the Telegraphists were being promoted to the cadre of Telegraph Master on the basis of seniority-cum-fitness.

The post of Telegraph Master was being sanctioned on the basis of the sanctioned strength of Telegraphists, that is, one Telegraph Master against 11 Telegraphists for supervision. This post was known as 10 percent identified supervisory post of Telegraph Master. In between, there was an ad-hoc cadre of Assistant Telegraph Master also against which the Telegraphists were selected on voluntarily basis and subject to fitness, after giving a prescribed job training. The post of Assistant Telegraph Master was carrying a special pay of Rs 30.00 only.

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After introduction of the aforesaid promotional avenue scheme, 20 percent posts of Telegraphists and Assistant Telegraph Masters were upgraded to the posts of Telegraph Master. This 20 percent includes the 10 percent identified supervisory posts of Telegraph Master sanctioned on the basis of strength of Telegraphists i.e. one Telegraph Master for 11 Telegraphists. Against these 20 percent promotional posts, the Telegraphists and Assistant Telegraph Masters who were having 10 years of services in Telegraphist/Assistant Telegraph Master cadres were being promoted by two ways as given below. The promoted officials used to be known as Lower Selection Grade Telegraph Masters.

(i) 1/3rd vacancies of Lower Selection Grade Telegraph Master cadre were filled by the Telegra-



phists/Assistant Telegraph Hasters who qualify departmental examination subject to fitness.

(ii) 2/3rd vacancies of Lower Selection Grade

Telegraph Masters cadre were filled up by

the seniority-cum-fitness from Telegraphists/

Assistant Telegraph Masters.

The aforesaid Lower Selection Grade Telegraph
Master cadre was a promotional one, 40 point commutal
roster was applicable and the candidates belonging to
Scheduel Caste and Scheduled Tribe community in
Telegraphists/Assistant Telegraph Masters cadre and
having 10 years of service were given promotion
against the reserved points, meant for these community
subject to rejection of infit and qualified departmental examination, in case of promotion against
1/3rd quota vacancies.

The promoted officials against 20 percent scheme, some were working against 10 percent identifie supervisory posts, sanctioned on the basis of the strength of Telegraphists and rest were discharging their duties as a Telegraphist, subject to the condition that the officials who were performing operative duties, that is, the job of Telegraphists, had to give 5 percent extra work than a Telegraphist.

On the introduction of One-Time Bound Promo
tion Scheme with effect from November 30, 1983, the
aforesaid scheme has, since, been withdrawn. The
officials promoted under One Time Bound Promotion
Scheme, are also known as Lower Selection Grade Telegraph Master. The 10 percent identified supervisory





posts carry Rs 35.00 as special allowance per month.

There is a mext promotional post of Higher Selection Grade Telegraph Master. In the Higher Selection Grade Telegraph Master cadre, the Lower Selection Grade Telegraph Masters who are having 5 years of service in Lower Selection Grade Telegraph Master cadre; are eligible for their promotion on the basis of seniority in the Lower Selection Grade Telegraph Master cadre subject to their rejection of being unfit. The post of Higher Selection Grade Telegraph Master is also a promotional one and, in this case also, 40 point communal roster is applicable to save the interest of the candidates belonging to the Schedule Caste/ Schedule Tribe communities.

The cadre of Higher Selection Grade Teleggraph

Master is higher grade supervisory post. As per the
prescribed norms and standards, one post of Higher

Selection Grade Telegraph Master is used to be sanctioned
on the basis of the six sanctioned strength of Lower

Selection Grade Telegraph Masters in a Telegraph Office.

More than 0.5 fraction is taken as one. This cadre makes
supervision over the Lower Selection Grade Telegraph
Masters/Lower Selection Grade Section Supervisors and
other subordinate staff, posted in a Telegraph Office.

In the year 1985, four vacancies in U.P. Telecom.

Circle in Central Telegraph Officer Lucknow/Varanasi/

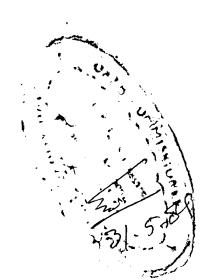
Kanpur caused due to the retirement of the officials,

were fallen vacant. Since, these were the regular

vacancies, as such the regular incumbents had to be posted

against these vacancies. Higher Selection Grade Telegraph

to be made from the Circle Office i.e. from the Office





of the General Manager Telecom., U.P. Circle, Lucknow. The Lower Selection Grade Telegraph Masters who are having 5 years of service in Lower Selection Grade Telegraph Haster cadre, are eligible for promotion in Higher Selection Grade Telegraph Master cadre on seniority-cum-fitness basis. The fitness of the eligible officials is assessed by Departmental Promotional Committee. Accordinglys a Departmental Promotional Committee was held in the office of the General Manager Telecom., U.P. Circle, Lucknow to consider the fitness of the eligible officials. Out of four existing vacancies, one vacancy was reserved for the official belonging to Scheduele Tribe community, (this vacancy was being carried forward from the previous selection years due to non-availability of eligible Schedule Tribe candidate) and one vacancy was earmarked for the candidate belonging to the Schedule Caste community, as per the 40 points communal roster.

On the recommendation of the Departmental Promotional Committee, a combined selection list was prepared and from the said list Shri Baba Din-respondent no. 7 km of the petition was promoted in Higher Selection Grade Telegraph Master cadre against the vacancy reserved for the Scheduled Tribe Community. The respondent nos. 4, 5 and 6 were promoted in Eigher Selection Grade Telegraph Master cadre being senior-most in Lower Selection Grade Telegraph Master cadre, against the remaining three vacancies. The Seniority List of Lower Selection Grade Telegraph Master may be seen in Annexure Mo. 2 of the petition. As regards respondent no. 8, Shri T.A. Ken, he was selected by the Departmental Promotional Committee held in 1984 and was promoted against



the vacancy reserved for the Scheduled Caster community.

As it can be seen from Annexure No. 2 of the petition, Shri Bharat Singh stands at Serial No. 30 in the seniority list of Lower Selection Grade Telegraph Masters, being much junior. The petitioner also stands junior even than the three officials belonging to the other caste communities. His candidature was considered by the Departmental Promotional Committee, but being much junior in Lower Selection Grade Telegraph Master cadre, he could not be offered promotion in Higher Selection Grade Telegraph Master cadre.

The regular arrangements in Higher Selection Grade Telegraph Master cadre are ordered by the Deputy General Manager Telecom. (Administration) General Manager Telecom. Office, Lucknow against the regular vacancies. In the interest of work, the Chief Superintendent, Central Telegraph Office, Lucknow is empowered to make temporary and ad-hoc arrangement against the short-term vacancies in Lower Selection Grade/Higher Selection Grade Telegraph Master cadre to look after the work of Lower Selection Grade/Higher Selection Grade Telegraph Master cadres. Accordingly, Shri Bharat Singh, the petitioner was ordered to officiate against the post of Higher Selection Grade Telegraph Master on kacakkadhog local, adhoc and temporary basis by the Chief Superintendent, Central Telegraph Office, Lucknow. On joining of the regular incumbents, ordered by the appropriate authority, the arrangements, ordered by the Chief Superintendent, Central Telegraph Office, Lucknow

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on ad-hoc basis, was revised and Shri Bharat Singh was again asked to work on his substantive post of Lower Selection Grade Telegraph Master carrying As 35.00 per month as special allowance.

- 4. That the contents of para 3 of the petition as stated are not disputed.
- That with respect to the contents of para 4 of the 5. petition only this much is admitted that the order contained in Annexure no. 1 was passed, rest of the contents of this para as stated are denied. It is further submitted that the petitioner was promoted to officiate as Higher Selection Grade Telegraph Laster temporarily in local arrangements made by the Chief Superintendent, Central Telegraph Office, Lucknow vide his letter No. 2-68/HSG/Ch. I/3 dated September 26, 1984 on purely ad-hoc basis as also admitted by the petitioner..Regular arrangement in Higher Belection Grade Telegraph Laster cadre is made by the General Lanager Telecom., U.F. Circle, Lucknow on the approval and recommendation of Departmental Promotion Committee which examines the service records, work, conduct, seniority and other eligibility of the Lover Selection Grade Telegraph Master in the whole Circle from which the promotion in Higher Selection Grade Telegraph Master is made. Since the promotion of the petitioner was made by the Chief Superintendent, Central Telegraph Office, Lucknow on purely temporary local and ad-hoc basis without the approval of the Departmental Promotion Committee, as such the question for raviau of the work and service records of the petitioner

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does not arise. Regarding seniority, so many officials are senior to the petitioner on the basis of Circle seniority list of Selection Grade Telegraph Masters from which the promotion in Higher Selection Grade Telegraph Master cadre is made.

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That the contents of para 5 of the petition as stated are denied. The details of the appointment of the petitioner and others, confirmation, promotion in Lower Selection Grade Telegraph Master and confirmation in Lower Selection Grade Telegraph Master are given as under:

Sl.) Name )	Date of Date of Date of Date of appoint) confir-) promo- confirmation ment in Date of
l. Shri T.A. Ken ) (despondent ) No. 8)	16.5.56.) 7.9.57) 1.6.74 ) 1-3-1984.
2. Shri Rajendra ) Kumar (Respon- ) dent no. 4.	13.5.60 ) 1.3.65) 1.6.74 ) 1-3-1984.
3. Shri A.N. Dohrey) (Respondent no. 5)	13.5.60 ) 1.3.65) 1.6.74 ) 1-3-1984 .
4. Sri K.P. Kureel ) (Respondent no. 6)	21.5.60 ) 1.3.65) 1.6.74 ) 1-3-1984.
5. Sri Bharat Singh) (Petitioner)	1.3.63 ) 1.3.65) 8.2.80 ) 1-3-1984.
6. Gri Babadeen ) (Respondent no.7)	17.5.68 ) 1.3.71) 20.11.79)

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Confirmation is no service condition for promotion in the cadre of Higher Selection Grade Telegraph Laster. As per Director General P & T, New Delhi letter No. 210/6/77-3tn., dated Larch 10, 1978, lower selection Grade Telegraph Lasters the are having five



years service in Lower Selection Grade Telegraph
Master Grade, are eligible for promotion in
Higher Selection Grade Telegraph Master cadre
subject to seniority-cum-fitness as admitted
in reply to para 2 of the petition. This in view
of the facts stated above the respondents no. 4 to
8 are senior to the petitioner in Lower Selection
Grade Telegraph Master cadre from which the
promotion in the cadre of Higher Selection Grade
Telegraph Master is made.

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7.

That with respect to the contents of para 6 of the petition the Annexure No. 3 referred to is admitted and it is also admitted that respondents no. 4 to 8 belong to Schedule Caste and Schedule Tribe community, rest of the contents of this para as stated are denied. It is further submitted that the respondent no. 8 Shri T.R. Ken is an approved official by the Departmental Promotional Committee and was promoted in the cadre of Higher Selection Grade Telegraph Master vide this Office Letter No. Staff/M-78-1-77/2, dated May 14, 1985 (Annexure No. 1 to the petition) against the vacancy reserved for the schedule caste. Respondent no. 7 Shri Babadeen on approval of the Departmental Promotional Committee held in August 1985 has been promoted in the said cadre against the vacancy reserved for Schedule Tribe official in accordance with Department of Personnel Office Memorandum No. 27/2/71-Estt (SCT), dated November 27, 1972. Respondents No. 4 to 6 being senior in the combined select list prepared by the Departmental Promotional Committee held in August 1985

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have been promoted in the cadre of Higher Selection Grade Telegraph Master. They have been promoted by virtue of their seniority and not by way of reservation, as promotion in the cadre of Higher Selection Grade Telegraph Master is made from amongst the eligible Lover Selection Grade Telegraph Masters, having five years service in the grade on the recommendation of the Departmental Promotional Committee on the basis of seniority-cum-fitness.

8.

That with respect to the contents of para 7 of the petition only this much is admitted that an order contained in Annexure No. 4 was passed, rest of the contents of this para as stated are denied. It is further submitted that the candidature of the petitioner was considered by the Departmental Promotional Committee along with the respondents no. 4 to 7, but being junior in the combined select list prepared by the Departmental Promotional Committee, the petitioner could not be promoted in the Higher Selection Grade Telegraph Master cadre thereas the respondents No. 4 to 6 being senior in the said list have been given promotion by virtue of their seniority and respondent no. 7 being Scgedule Tribe official has been promoted in the said cadre against the vacancy reserved for the Schedule Tribe official in accordance with the Department of Personnel Office Hemorandum dated November 27, 1972. Three officials belonging to Schedule Caste community who have already been tion Grade Telegraph Laster, were promoted against the vacancies resourced as occupying three posts in the cadre of Higher Selecthe vacancies reserved for this community as per 40

points roster prescribed in the Office Lemorandum

dated November 27, 1972 in the previous different years along with the general category officials on the recommendation of Departmental Promotional Committees held in previous years. The officials belonging to general category, who were promoted along with the officials of reserved category have retired from the service.

- 9. That with respect to the contents of para 8 of the petition it is admitted that the Departmental Promotional Committee considered the Office Homorandum dated Notember 27, 1972 and promotions were made and accordingly an order contained in Annexure No. 5 was passed, rest of the contents of this para as stated are denied. The petitioner is working on the post of Telegraph Master in the Lower Selection Grade.
- 10. That with respect to the contents of para 9 of the petition only this much is admitted that a representation contained in Annexure No. 6 was made by the petitioner, rest of the contents of this para as stated are denied. It is further submitted that the representation of the petitioner was considered but as the petitioner was junior in the combined select list prepared by the Departmental Promotional Committee, the petitioner was not eligible for promotion in the cadre of Higher Selection Grade Telegraph master.
- tion as stated are denied. It is further submitted what the promotions of respondents no. 4 to 8 were

made in accordance with the existing rules. It is denied that the action of the respondents no 1 to 3 is unconstitutional and that any discriminatory treatment has been made.

- 12. That Annexure No. 7 referred to in para 10 of the petition is not disputed, rest of the contents of this para as stated are denied. It is further submitted that Annexure No. 7 relates to the recruitment and does not make any revision in respect of reservation of varancies for Schedule Caste and Schedule Tribe for the posts filled by promotion.
- 13. That the contents of parall of the petition as stated are denied. It is further submitted that since the petitioner is junior in the combined select list, the petitioner was monot promoted in the cadre of Higher Selection Grade Telegraph Master.
- 14. That the contents of para 12 of the petition as stated are denied. The petitioner who was promoted by the Chief Superintendent, Central Telegraph Office, Lucknow on purely temporary local and adhoc basis was sent back to his substantive post after regular promotions were made. (The grounds taken in the petition are untenable. The petition has no force and deserves to be dismissed with costs).

Lucknow dated
May 31, 1989.

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# VZRIFICATION

I, the above-named deponent do hereby verify that the contents of paras 1 to 10 and 12 to 14 except portion within brackets in para 14 of this counter-affidavit are true to my own knowledge based on perusal of relevant records and documents and the contents of para 11 and portion within brackets in para 14 of this counter-affidavit are believed by me to be true on the legal advice tendered and no part of it is false and nothing material has been concealed, so help me God.

Signed and verified this day of May, 1989 in the Court Compound at Lucknow.

Deponent.

(R)arkon

I identify the deponent who has signed in my presence.

(Liohan Lal)
Clerk to Shri U.K. Dhaon
Additional Standing Counsel,
Central Government.

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Blerk in Shrint all a described by Shrin Moham fall Blerk in Shrint all a described by Shrin Moham fall and a critished myself by examining the framework that as in terrands the contemp of fifther a notice has one read out and

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# Contral Administrative Tribunce

In the Hon'ble High Gaust of Midicature at Allahabad

(Lucknow Bench) Lucknow.

T.A. Case Writ-Rotation No. 1936 of 1989 (1) 1.

Bhowal Singly

Petitioner

Versus

Union of India Wetter Respondents.

REGISTRAR,

I am appearing as the Central Government

Standing Counsel, on behalf of Petitioner/Respondent/
Opposite Parties.

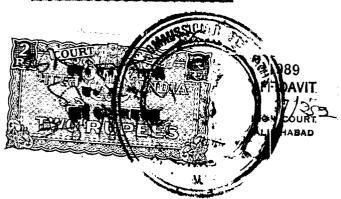
Dated: 25/4/89

Olam

U.K. DHAON
Advocate
Additional Standing Counsel
Central Government
Allahabad High Court
(Lucknow Benca)
Lucknow.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBURAL CIRCUIT BENCH: LUCKNO.1

T.A. No. 1936 of 1987



Bharat Singh . . . . . . . Petitioner

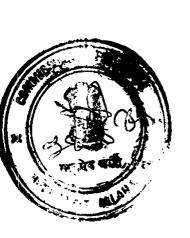
versus

Union of India and others . . . Respondents

#### REJOINDER AFFIDAVIT

I, Bharat Singh, aged about 48 years, son of Sri Ram Yagya Singh, resident of 567/92C, Anandnagar Burha Road, Lucknow, do hereby solemnly affirm and state as under:-

- 1. That the deponent is the petitioner in the above noted case and as such he is fully conversant with the facts of the case.
- 2. That the deponent had gone through the count affidavit filed by the respondents No. 1 to 3 and has fully understood its contents and the parawise replies to the same are as under:-
- 3. That the contents of para 1 and 2 of the counter affidavit need no reply.
- 4. That in reply to the contents of para 3 of the counter affidavit it is submitted that it is a matter of precedent. 40 point communal roster said to be effective is against the number of posts and not against the vacancies. It is a matter of argument and will be submitted before the court at the time of argument. The rules on the subject



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have been violated by the administration and the Departmental Promotion Committee. The Departmental Promotion Committee was also not duly constituted body as provided in rules.

- 5. That the contents of para 4 of the counter Affidavit need no reply.
- That the contents of para 5 of the counter 6. affidavit are denied and in reply the contents of para 4 of the petition are reiterated as correct. It is further submitted that the order contained in Annexure No. 1 to the petition does not indicate that the promotion of the petitioneris purely on ad-hoc basis. The promotion of the petitioner was made after obtaining approval from the General Manager, Telecom. U.P. Circle, Lucknow, after conducting the necessary formalities for promotion. The petitioner was reverted without affording any opportunity to explain and without show cause notice The petitioner had challenged the circle seniority list vide his application dated 28/2/85, but the General Manager, Telecom. failed to decide the representation and till now not communicated any decision. A copy of the application dated 28/2/85 is annexed herewith as Annexure R-1 to this affidavi
- 7. That in reply to the contents of para 6 of the counter affidavit, it is submitted that it is wrong to say that respondents No.4 to 8 are senior to the petitioner. Their promotion was wrong as they were promoted against the number of vacancies and not against the number of posts. In fact no combined select list was prepared by the respondent No.1. to 3 / the Departmental Promotion Committee. Any how respondents 1 to 3 never considered that



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the SC/ST candidates are entitled promotion as per 40 points roster system as contained in Annexure-3 to the petition.

R. That the admitted part of para 7 of the counter affidavit needs no reply and the rest of the contents are denied and in reply the contents of para 6 of the petition are reiterated as correct. It is further submitted that the promotion of Sri Babadin and T.R. Ken was not done in accordance with the rules on the subject. Their promotion was not approved by a duly constituted departmental promotion committee. They were promoted in excess of the reserved posts in the Higher Selection Grade Cadre. Since the matter involves a point of law, it will be submitted at the time of arguments.

In one of the cases, namely G.R. Kalra and

others versus Union of India and others, the Hon'ble Supreme Court has clarified that the promotions which may be made strictly in accordance with the Judgment of the High Court in Civil Writ Petition No. 1809 of 1972 and promotionsmade otherwise than in accordance with the judgment of the High Court, such promotions shall be adjusted against the Thereafter, Union of India filed future vacancies. an application for clarification in re- Union of India versus J.C. Malik andothers, Hon'ble Mr. Justice M.S. Venketaramaiah and Hon'ble Mr. Justice A Veradrajan rarified were pleased to clarify the order. Copies of Both High Court and the Supreme Court Judgments are annexed herewith as Annexure No. R-2 & R-3 respectively to this affidavit.

In compliance of the aforesaid order of the



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Hon'ble Supreme Court, the respondent No. 1 issued a Circular to all the Heads of Telecom. Circle (including Respondent No. 2 and 3) to implement the directions as given by the Hon'ble Supreme Court. A photocopy of the Circular dated 7.4.89 is being annexed herewith as Annexure No. R-4 to this Rejoinder Affidavit.

- That the admitted part of para 8 of the 9. counter affidavit need no leply and the rest of the contents are denied and inreply, the contents of para 7 of the petition are reiterated as correct. It is further submitted that the respondent 1 to 3 are duty bound to comply the provisions contained in Annexure-3 to the writ petition. It is further submitted that it is wrong to say that defendant No. 4 to g were senior to the petitioner as the representation against gradation list was pending with Respondent No. 1 to 3 for decision. Departmental Promotion Committee did not act in accordance with the rules on the subject. reserved catagory officials were not entitled for promotion to the post in absence of their reserved quota.
- 10. That the contents of para 9 of the counter affidavit are denied. In reply the contents of para 8 of the petition are reiterated as correct. It is further submitted that the respondents No. 1 to 3 never considered the office memorandum dated November 27, 1972 and did not act in accordance with the directions given in the office memorandum, thus deprived the petitioner from his legal right of promotion to the post of Higher Selection Grade.



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- 11. That the contents of para 10 of the counter affidavit are denied. In reply the contents of para 9 of the petition are reiterated as correct. It is absolutely wrong to say that the petitioner is junior in the combined select list as the same was wrongly prepared. The petitioner representation dated 28/2/85 is still pending for decision.
- 12. That the contents of para 11 of the counter affidavit are denied and in reply, the contents of para 9 of the petition are reiterated as correct. It is further submitted that the promotions of respondents No. 4 to 8 was wrong as they cannot be promoted against the posts for general catagory officials.
- 13. That the admitted part of convents of para 12 of the counter affidavit needs no reply and the rest of the convents are denied and in reply the convents of para 10 of the petition are reiterated as correct.
- 14. That the contents of para 13 of the counter affidavit are denied and in reply the contents of para 11 of the petition are reiterated as correct.
- 15. That the contents of para 14 of the counter affidavit are denied and in reply the contents of para 12 of the petition including the grounds are reiterated as correct. The petition has got merit and is liable to be allowed with costs.

Dated: Lucknow

Deponent

#### **VERIFICATION**

I, the above named deponent do hereby





verify that the contents of paras 1 to 15 of this affidavit are true to my knowledge. No part of it is false and nothing material has been concealed. So help me God.

Dated: Lucknow 28-8-1989

Deponent

I identify the deponent who has signed before me.

Advocate

Solemnly affirmed before me on am/pm by the deponent who

is identified by Sri Surendran.P. Advocate, High Court, Lucknow.

I have satisfied by examining the deponent who understands its contents which have been readout and explained by me.



1/2

The General Manager Telecom, U.P. Circle, Lucknow.

Through Proper Channel.

Subject:- Incorrect preparation of Seniority List of L.S.G.TMS in U.P.Circle corrected upto 1.1.1984.

Ref:- Your letter No. Staff/M-18-3/84/3 dated 24.5.84.

Respected Sir.

With reference to your above referred to communication regarding gradation/seniority list of LSG TMS, I beg to submit as under:-

- That the LSG TMS shows at serial 16 to 25 have been made senior to me. Their names have been shown in emblock, whereas in accordance to instructions contained in 0.M. No. 27/2/71-Estt (SCT) dated 27-11-72 separate list of reserved quota candidates and of other castes should have been drawn-up and their names should have been arranged in order of their inter-se-seniority in the original seniority list, which has not been done in this case. According to 40 point communal roster the S.C. candidate can not get any point other than 1, 8, 14, 22, 28 and 36, whereas the S.T. candidates can be adjusted against points 4, 17, and 31.
- 2- That the gradation list has not been prepared according to the rules on the subject, otherwise there was no reason of their occupying serial 16 to 25 in en-block
- 3- That once a candidate has entered the department against reserved vacancy, he has to get his point as per roster only and he can not avail double benefit.

#### Prayer.

wherefore it is requested that the seniority list of L.S.G. TMS be revised according to rules on the subject and my name be placed in between serial 16 to 25 somewhere at 17 or 20. The decision taken may please be communicated to me at the earliest.

Thanking you,

Dated. Feb. 28, 1985

29/

Yours faithful

( Bharat Singh )

LSG/TM

CTO, Lucknow.

C. T. O. Lucknow-226001

Section T

SUPREME COURT OF INDIA 153607 RECORD OF PROCEEDINGS (For Prel. Hearing)

งาัสเล PETITION (S) (Civil/Crl.) No. (S) 1058/88

OF 19

G.R.Kalra & Orsa

... PETITIONER(S)

**VERSUS** 

Union of India I with appln; for ex parte stay)

... RESPONDENT(S)

Date: 15712538

This/These petition (s) was/were, called on for hearing today

**CORAM**:

Hon'ble Mr. Justice M.M. Dutt Hon'ble Mr. Justice K.N. Selkia

Hon'ble Mr. Justice

For the Petitioner (s) Dr. L. M. Singhvi, Sr. Adv. Mars. Janani, Ms. eenakal eenakshi, Mrs. Urmila Kappor, Advs.

For the Respondent (s):



UPON hearing counsel the Court Made the following. ORDER

Issue rule nisis To be tagged on with Writ Petition Nos\$17386-93 of 1984 and Writ Petition Nos\$17445-49 of 1984 Pending notice, the promotions which may be made hereafter will be strictly in accordance with the judgment of the High Court in Civil Writ Petition Mo71809 of 1972 and if any such promotionshave been made otherwise then in accordance with the judgment of the High Court, such prosotions shall be adjusted against the further vecancias?

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#### SUPREAM COURT CLARIFICATION ON RESERVATION



Cony of the order passed by the Hon'ble Supresm Of India on 24.9.1984 and the judgement of High Court in Writ petition No 1809/72 Versus Union Of India and Others.

Supream Court of India record of proceedings Civil Writ petition No 26627/ In case of 20-7-\$8

Union Of India Versus Petitioner :-

J.C.Malik and others Respondents.

For Clarification of court order dated 24.2.84

Hon'ble Mr. Justice M.S. Verketaramahiah and Hon'ble Justice A. Veredarajan.

For the Prs.V.C.Mahajan Sr.Advocate, Girish Chandra, P.N.Poddar Advocate for respondents Mrs.Urmila Kapoor, Advocate M.S.Rastogi Advocate for Mrs.S.B.Mehta, K.D.Mahajan, N.Kaunik Mrk Hedge Advocates upon hearing counsel the court made for the following orders:

#### ORDER

We clarify our order dated 24.2.84, by directing that the promotions which may be made hereafter will be strictly in accordence with the judgment of the high court and such any promotions have been made a fter February 1984 otherwise then in accordence with the judgment of the High Court such promotions shall be adjusted against the future vacancies, CYR is disposed of a coordingly.

#### ALLAHABAD HIGH COURT

Civil Misc.Writ No I809 of I972 decided on 9-I2-I977 The Hon'ble Justice J.N.Singh

S.D. Agga rwal

J.C. Malik and others.....Petitioners

Versus

Constitution of India Article I5(I6) Railway Board Circular dated 20-4-I970 making reservation I5 percent of the posts to be filled by the promotion in favour of S/O I5 percent reservation in respect of appointment to the posts and not be the vacancies which may occur in the cadre posts selection made on the basis of vacancies in excess of I5 percent quote of posts quashed being not in accordence with law.

Constitution of India I5(4) power to reserve posts for SC/ST power conferred under Article I6(4) cannot be ex ercised in a manner to make the reservation so excessive practically denying reasonable opportunity of employment to members of other communities.

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# IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD CIVIL SIDE

## ORIGINAL JURISDICTION

DATED: ALLAHABAD THE 9TH DECEMBER, 1977

The Hon!ble K.N.Singh

JUDGE -

The Hon'ble S.D. Agarwal

JUDGE

Ref.No.Civil/Mis/Writ/No.1809 of 1972

Order on the Application of J.C.Malik and others.

In re :-

petitiohers.

- 1. J.C.Malik son of Malik Banda Ram, Guard 'B' grade LKO BD.Qts,r/o L.280D D.F.ten Ali Talab, Lucknow.
- 2. Tej Krishna Tankha son of Kurwar Kishan, Tarkha Guard, 'B' Grade, Hd Qts.r/o B-9 Soma Gram Lucknow.
- 3. Krishna Behari Agnihotri son of Ft. Modho Pd. Agnihotri Guard B' Grade LKO Qtrs k/o 109, Ram Gopal Vidvant Road, Lal Khund Khunwan, Lucknow.
- 4. Chamanlal S/o Shri Labh Chand Guard 'C' Guard 'C' 44, Sheesh Mahal, Dean Byzar, Moradabad.
- 5. Kunjeshwar Nath Sharma son of Pt.Onkar Pd., Guard 'C' Grade 32, Atai Striet, Maradabad.
- 6. Hari Narain Mishra, s/o of Pt.Gauri Shanker Guard 't' Grade, T-69 Railway Colony, Moradabad, PETITIONERS.

### VERSUS

- 1. Union of India through Secretary, Ministry of Railways, New Delhi.
- 2. Railway Board through its Chrisman, Rail (Bhavan, New Dalhi.
- 3. Divisional Sundt., Norhtern de illway, Moradabad.

# Opr Porties.

Charanji Lal, Guard C/o Shri Anand Kishore Sarai Kazi, Ngradabad.



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Ganga Ram, Guard c/o chief controller, Ni Railway, Moradbad.

N.P. Singh, Guard C/c Station Master, N.R. Dehradun

Chootey Lal, Guard Qtr.No.E-43-C, Nr.Loco Shed.

Mangal Singh, Guard C/o Chief Controller, N.R., Moradabad.

Amended as per prders of the Honourable Court.

> Sd/-Illegible-22.12.72 BY THE COURT.

BY THE COURT: (Delivered by Hon'ble K.N. Singh J.)

By means of this petition under artiches 236 of the Constitution, the petitioners, who are in the service of the Northern Railway as Grade B Guards and grade C Guards, have challenged the Selection of respondents Nos The a petitioners have claimed relief for guarding the Railway Circulars dt.27th August, 1968 and 29th April, have confirmed their relief to the argument, the petitioners of the argument, the petitioners of the aforesaid respondents. of the aforesaid respondents.

In the Railway Service, there are three classes of Guards namely, guards A grade in the pay scale of Rs. 205-7240785-80-205-EB-7-240 and Guards C grade in the pay scale of Rs.130-4-170-EB-5-200-EB-5-225. categories of grams guards belong to the Catogory of Class-III posts in Railway Service under the existing service rules and the circulars issued by the Railway Board initial recruitment is made in the Grade 'C' guards.

B Grade Guards are appointed by promotion from guards C on the basis of seniority while appointment of the post of Grade A are made by selection from the aforesaid two lower grades. A departmental selection committee is constituted for holding selection. On the basis of list prepared by the Selection Committee, promotion is made to the post of A grade Guards as and when vacancy arises. In 1972, selctions were made for promotion to "A" grade Guards. The petitioners No.s 1 to 3 are 'B' grade Guards while petitioners Nos. L to 3 are C grade Guards in the Northern Reilwin posted are C grade Guards in the Northern Reilway posted within Moradbad division. They were not selected while junior to them were considered and selection. No. 4 to 8 were selected against the reserved vacancies Respondents they belonged to Scheduled Castes even though they were "C" grade Guards. Reservation for S/C condidates were made in accordance with the hailway Board's circular dt. 20th April, 1970. According to the respondents, the selection Committee selected the respondents Nos. 4 to 5 against the 15% quota reserved for the 5/C candidates in the vacancies which available at the time of selection in the A grade Guards.

Learned counsel for the petitioners urged that the Railway Board's circular dt.20th April, 1970 did not permit reservation for S/C in excess of 15% of the posts of the A' grade Guards. He urged that the respondente have wrongly interpreted and implemented the said circular and if the interpreted of the respondents is accepted to be correct the said circular would practice discrimination against the petitioners in matters relation to employment.

Railway Board is competent to issue circlars, making reservation for promotion to the S/C, Candidates and also fix quota for S/C in class-III and IV posts of the Railway. This quota was revised by the Railway Board by its circular letter at.20th April, 1970, 1272 % of reservation was raised to 15% for class-III and IV employees—The relevant portion of the said circular as applicable to Class-III and IV posts is as under:

It has also been decided that in vacancies in posts filled by promotion in which reservations have been provided vide Rly.Board's letter No.E(SOT)68 CM15/10 dt.27.8.1968 the percentage of reservation for S|C and S|T in such posts shall also be raised from 1242% to 15% in favour of S/C and from 5% to 742% in favour of S|T".

The above peragraph clearly leys down that there would be reservation for S|C to the extent of 15% fpr appointment to the posts filled by promotion. The reservation of 15% has been made for appointment to the posts and not to the vacancies which may occur in the posts. This view finds support, from the opening part of the said circular letter which clearly states that the question of revising the percentage of reservation for S/C and S/I in the posts and services under the Government of India in the light of the population of these Communities as shown in the 1961 Consus has been under consideration of the Government for some time. The circular further states that it has now been decided in modification of the decisions contained in para 2 and 4 (i) of the Ministry of Home Affairs resolution of 13th September, 1950, that the following reservation will hereafter be made for S|C & S|T in posts and services which are filled by direct recruitment. The circular thereafter prescribed different quota for direct recruitment and for promotion to different classes of service. It is thus clear that reservation for vacancies occuring from time to time.

of reservation islated to the respondents that percentage of reservation islated to the vacancy and not to the posts is accepted, selious consequences would ensure which would certainly result in discrimination against those employees not belonging to S|C. In the instant case, the total no. of posts of A gride Guards in 37 including 32 permenent posts and 5 temp trary posts. If 15% of the vacancies occuring in a particular year is filled by promotion of S|C, we the result would be that after some time the percentage of S|C, candidates in the A grade Guards would reach upto 60% which would obviously be to the detriment of other persons who may be senior or meritotious but they

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cannot be promoted on account of reservation in favour of S|C. It is pertinent to note that the circular dt.20th April, 1970 further lays down that if S|C candidates are not available for selection from "B" grade Guards then the selection committee is required to consider the case of S|C candidates belonging to the 'C' grade Guards and it they are selected they would be entitled to promotion to A grade Guards. Thus S|C employees belonging to the lowest category of C grade Guard will always have edge over 'B' grade Guards who are admittely senior to 'C' grade Guards. The petitioners have drawn up a chart Annexure 5 to the petion giving the details of the vacancies which would be available upt 1984 on account of the retitement of "A" grade Guards on attaining their age of supernnuation. The figures as mentioned in the chart indicates that if 15% quarta is against the available vacancies, the result would be that by December, 1984 S|C will be having 56% of pests violation of Clause (1) to Articles, 16 of the constitution Article 16(1) ensure quality of opportunity to all citizens cas in S/T and other backward classes. The power conferred under clause (4) cannot be exercised in a manner to make reservation so excessive that it may practically deny a resonable opportunity of employment to members of other communities. SEE T.DEVEDASAM Vs.Union of India and another A.R.R.1964 S.C.179).

In view of the above discussion, we are of the opinion that the Railway Reard's circular letter dt. 20th April, 1970 made reservation to the extent of 15% in favour of S|C in respect of appointment to the posts and not to the vacancies which may occur in the cadre of posts of A grade Guards on the basis of an erroneous interpretation of the Railway Board's circular letter. If the circular was correctly rollowed and if the reservation quots was confirmed to the posts in that event respondents Nos.4 to 8 could not have been considered or selected for appointment to the posts of A grade Guard. In our opinion their selection was not in accordance with law as their selection has been made in excess of the 15% quota fixed for S|C candidates.

In the result, we allow the petition and quash the selection and appointment of respondents Nos.4 to 8 as A grade Guards. Respondents No.1 to 3 are directed to make the selection in accordance with the terms contained in the Railway Board's circular at.20th April, 1970 and in the light of the observations made in this judgement. In the circumstances of the case, parties shall bear their own costs.

£d/-K.N.S. £d/-S.D.A.

TRUE COPY:
Sd/S.O. opying Department
High Court Allahabad
11.1.1978

Phone Res. — 8 3 9 4 0 U. K. DHAON 6, Khun-Khunji Road, Add. Standing Counsel Chowk, LUCKNOW-3 Central Govt. Chamber Phone - 35862 40, QAISER BAGH LUCKNOW—1 Dated 17-10-89 Define the Central Administrative Tribuna & Lucieum T. A. No. 1936 of 1987 3 Bharal Singh Union of Ardio rathers F-F- 17 X-85 Sir, The above noted lose I am Counsel for the Union of Ledia or etters. I am busy in The Houble High Counts as Such uhalde to attend This House Tribund It is, therefore must respectfully myd thet the case may windly to Chain ( U.K. Oham) Coursel for Money Dela

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Bada Americas the marginally noted cases has been ingh coul under the provision of the Administrative Tribunal Act 13 of 1985 and registered in this

	No. 4663/00
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order dated	passed by
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Tribunal as above.

The Tribunal has fixed for fearing The hearing of the matter.

. If no appearence is made on your behalf by your some one duly authorised to Act and

on your behalf the matter will be heard and decided in your absence.

Given under my hand and seal of the Tribunal day of \_

For Deputy Registrar(J)

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T. R. Ken central Telegraph office Agra.

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